12.16 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INCREASING INCIDENCE OF ROBBERIES
AND DACOITIES

MR. SPEAKER: We now take up Calling Attention. Shri Nawal Kishore Sharma.

SHRI JYOTIRMOY BOSU; I have written to you. Barring Delhi Union Territory, you cannot discusses law and order problems.

MR. SPEAKER: I have got your notice and I will just....

SHRI JYOTIRMOY BOSU: You cannot discuss.. (Interruptions)

MR. SPEAKER: I am explaining my position.

SHRI JYOTIRMOY BOSU: I have got a letter from the Question Branch regarding Pre-Censorship in Assam.

MR. SPEAKER: You can come to me.

Not so on the Floor of this House. You come to me

Let me deal with in first.

(Imterruptions)

SHRI JYOTIRMOY BOSU: "I am directed to inform you that it has not been found possible to admit your question noted above as it relates to a matter which is the concern of the state Government".

MR. SPEAKER: I am coming to that point. We will discuss it.

(Interruptions)

I uphold your point.

Shri Jyotirmoy Bosu has given me notice raising objection to the admission of the Call Attention on the ground that "the Call Attenton of today has been admitted violating the rules. Ex-

cepting for Delhi (Union Territory) others are all State Subjects."

In this context it may be recalled that I had received earlier several notices of Adjournment Motions as well as Call Attention on the subject. News had also appeared in the Press about inter-State gangs operating and causing grievous loss of life. Members had also personally seen me and pressed that at least a Call Attention notice should be allowed on the subject so that the action taken by the Government at the Central level to see that such inter-State gangs did not include in looting and murder, was stated on the Floor of the House.

Normally I would have allowed Call Attention in respect of Union Territory of Delhi only in which the Central Government have direct responsibility, but keeping in view the pleas of the Members of Parliament I have allowed the Call Attention in the form in which it appears on the List of Business. I have, however, no objection if the Members desire that we should limit ourselves to the Union Territory of Delhi only.

Is that all right?

SHRI INDRAJIT GUPTA (Basirhat): That is all right.

MR. SPEAKER: O. K. I want to keep to the rules. It is all right.

SHRI NAWAL KISHORE SHARMA (Dausa): There is a submission. You have to head me also.

In fact this question of dacoity is not only related to the States, but there are Railway dacoities also.

MR. SPEAKER: That we shall discuss in the Railway Budget.

(Interruptions)

SHRI NAWAL KISHORE SHARMA: It concerns inter-State gangs.

PROF. MADHU DANDAVATE (Rajapur): If there is dacoity on the

[Prof. Madhu Dandavate]

railways it is the GRP which has to deal with it and the GRP functions under the State Government.

MR. SPEAKER: This I did allow because some inter-State...

(Interruptions)

1 did it. I shall be the happiest person not to admit State subjects.

SHRI NAWAL KISHORE SHARMA: The question is a larger one. There are Chambal ravines and the dacoits operate through the Chambal ravines. Unless Chambal ravines are settled.....

MR. SPEAKER: That was the consideration....

(Interruptions)

SHRI NAWAL KISHORE SHARMA: Therefore, it is a much larger question. No state in individual capacity can deal with that subject. Therefore, I think you have rightly allowed this Calling Attention.

MR. SPEAKER: I did allow in the best of interest, Mr. Nawal Kishore....

(Interruptions)

SERI NAWAL KISHORE SHARMA: I hope there are no more political daccities in the State of West Bengal. I am not going to bring them here. Therefore, you should not be afraid-

MR. SPEAKER: Now you go ahead with Delhi only.

SHRI NAWAL KISHORE SHARMA: But you have allowed about Uttar Pradesh. Madhya Pradesh and other States.

SHRI INDRAJIT GUPTA: It makes no reference to the inter-State dacoities; not to dacoities in the Railway trains/running through. There is no such mention here. How can it come? MR. SPEAKER: About railway trains we shall be discussing on the Railway Budget.

(Interruptions)

SHRI INDRAJIT GUPTA: Please confine it to the Union Territory only.

MR. SPEAKER: We are concerned with the Union Territory of Delhi.

SHRI SATISH AGARWAL (Jaipur): Union territory plus gangs operating throughout.

MR. SPEAKER: Then the State will again be drawn into. We will confine ourselves to the Union Territory of Delhi only.

Only Union Territory of Delhi.

SHRI NAWAL KISHORE SHARMA: Shall I limit to Delhi only?

MR SPEAKER: Yes, Delhi only.

SHRI ZAINUL BASHER (Ghazipur): We shall not discuss West Bengal. Why are they so worried? It would not befair. It may be allowed as it is.

श्री नवल किशोर शर्मा (दौसा): श्रध्यक्ष महोदय, मैं श्रविलंबनीय लोक-महत्व के निम्नलिखित विषय की जो गृह मंत्री का ध्यान दिलाता हू श्रीर प्रार्थेंना करता हुं कि वे इस बारे में एक वक्तव्य दें:

> "राज्यों में, विशेषकर उत्तर प्रदेश, मध्य प्रदेश और दिल्ली संघ राज्यः क्षेत्र में लूटपाट श्रीर डकैतियों की बढ़ती हुई घटनायें।"

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Mr. Speaker, Sir, the Government shares the concern of the House with regard to the reported incidents of robberies and dacoities in the States, with Particular reference to Uttar Pradesh, Madhya Pradesh and the Union Territory of Delhi....

MR. SPEAKER: Don't bring in other States; only Union Territory of Delhi.

SHRI YOGENDRA MAKWANA: I am giving whatever information I have. I have gone by the agenda, as it is admitted. In their supplementaries, they can restrict to Delhi only.

MR. SPEAKER: I would like you to confine to Delhi only. If you cannot, we can defer it.

SHRI YOGENDRA MAKWANA: In that case, I have to prepare another statement. I will require time.

MR. SPEAKER: We will take it up tomorrow.

12.22 hrs.

MATTERS UNDER RULE 377

(i) ALLEGED NON-WRITING OF 'MOTRER-TONGUE' IN THE CURRENT CENSUS OPERATIONS

MR. SPEAKER: Next item; Bill to be introduced. Before that, let us take up matters under rule 377.

Shri Rasheed Masood.

SHRI RASHEED MASOOD (Saharanpur): I have not been supplied with the text.

MR. SPEAKER: You can have it.

SHRI HARIKESH BAHADUR (Gorakhpur): What about Calling Attention? My name is there.

MR. SPEAKER: Tomorrow.

SHRI RASHEED MASOOD: I would like to draw the attention of the Government under rule 377 towards the census operations being conducted in the country. For the last 5-6 years, we have been demanding that the correct entry be

made in the column of mother tongue in census. Therefore, this time Urdu scholars have done a lot of work in this regard. But I have received complaints from Saharanpur and other places that mother tongue of the people is not being written in the column of 'mother-tongue' by the enumerators. This was also reported in the Urdu newspapers that when anyone ask the enumerator to show the entry in the column of mother tongue, he was told that the Government had given instructions to keep that column blank.

It is a matter of concern. I, therefore, request that the necessary instructions be issued to the officers and employees engaged in census operations, particularly in Saharan-pur that the entry of the mother tongue should be shown to the concerned person after making entry to that effect in the relevant column.

MR. SPEAKER: I will take the rest of the matters under rule 377 after the introduction of the Bill.

SHRI HARIKESM BAHADUR: Why are you changing the wording of Calling Attention?

MR. SPEAKER: It has been done.

Shri R. Venkataraman

12.25 hrs.

SPECIAL BEARER BONDS (IMMUNITIES AND EXEMPTIONS) BILL*

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to move for leave to introduce a Bill to provide for certain immunities to holders of Special Bearer

^{*}Published in Gazette of India Extraordinary, Part II Section 2, dated 2-3-1981.